NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

4. IA 3622/2022 In C.P. (IB)/1832(MB)2017

CORAM:
SHRI SHYAM BABU GAUTAM **JUSTICE P. N. DESHMUKH (Retd.)**
HON'BLE MEMBER (T) **HON'BLE MEMBER (J)**

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.11.2022

NAME OF THE PARTIES: **Tata Consulting Engineers Limited**
IN THE MATTER OF
IDBI Bank Limited
V/s
EPC Constructions India Limited

APPEARANCE :

FOR THE APPLICANT **:** Mr. Ajit Singh Tawar

FOR THE LIQUIDATOR **:** Mr. Shriraj Khambete

Section: 7 of Insolvency and Bankruptcy Code, 2016 & Rule 11 of NCLT, 2016

ORDER

The matter is taken up through Virtual Hearing (VC).

IA No. 3622/2022:- The present application is filed by Tata Consulting Engineers Limited under section 42 of Insolvency and Bankruptcy Code, 2016 read with Rule 11 of the National Company Law Tribunal Rules, 2016 seeking condonation of delay of 36 days in filing the appeal under Section 42 of the Code. Counsel appearing for the Liquidator present and waves notice of service. He further seeks time to file reply. Time granted. Let the reply be filed within a period of two weeks. Copy of the reply may also be served on the Counsel appearing for the applicant. List **IA No. 3622/2022** on **15.12.2022** for hearing.

Sd/- **Sd/-**
SHYAM BABU GAUTAM **JUSTICE P. N. DESHMUKH**
Member (Technical) **Member (Judicial)**

30.11.2022
Sushil